

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 86994 of 2018

(Arising out of Order-in-Appeal No.PUN-EXCUS-001-APP-985/2017-18 dated
29.12.2017 passed by Commissioner (Appeals-I) Central Tax, Pune)

.....Appellant

Equatorial Engineering Pvt. Ltd.

E-83 MIDC Shirol, Kolhapur
Maharashtra - 416 122.

VERSUS

**Commissioner of Central
Excise & Service Tax, Pune-I**

41-A, ICE House, Sassoon Road,
Opp. Wadia College,
Pune - 411 001.

.....Respondent

Appearance:

Shri M.A. Nayalkalkar, Advocate for the Appellant

Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86456/2021

Date of Hearing: 19.07.2021

Date of Decision: 19.07.2021

PER : S.K. MOHANTY

When the matter was called for hearing, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

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